



Office of the Regional Manager
U.P. State Industrial Development Authority
C-2, 4th Floor, Maha Luxmi Mall, RDC, Raj Nagar,
Ghaziabad-201002, E-mail: rmghaziabad@upsida.co.in, website: onlineupsidc.com

Notice for Public Objections/Suggestions on amendment in Part Layout Plan of Various Industrial Area.

1. In Industrial Area Sector-22, Meerut Road Plot No. A-6/12-3 have been created by amalgamating plot no. A-6/12 & A-6/13 (4179 28 Sq. Mtr.).

2. In Industrial Area Site-IV, Sahibabad Plot no. C-1, C-1/1, C-1/2, & C-1/3 have been created by Sub Division plot no. C-1 (Area 4147.92 Sq.Mtr.).

3. In Industrial Area Site-IV, Sahibabad Plot no. 51, 51/A, 51/B, 51/C, 51/D, 51/E, 51/F, 51/G, 51/H & 51/I have been created by Sub Division plot no. 51 (7259.02 Sq. Mtr.).

1. (a) The amended part layout plan of Industrial Area Sector-22, Meerut Road and Site-IV, Sahibabad, of Uttar Pradesh Industrial Development Authority (UPSIDA) situated in Distt. Ghaziabad have been prepared.

(b) A copy of amendment plan will be available for inspection at Office of the Regional Manager, U.P. State Industrial Development Authority, C-2, 4th Floor, Maha Luxmi Mall, RDC, Raj Nagar, Ghaziabad-201002 between 10.00 am to 5.00 pm on all working days till the date mentioned in para 3 here after as well as website: www.onlineupsida.com

2. Objection and Suggestions are hereby invited with respect of the Draft Amendment Part Layout Plan.

3. Objections and Suggestions shall be sent in writing to Office of the Regional Manager, U.P. State Industrial Development Authority, C-2, 4th Floor, Maha Luxmi Mall, RDC, Raj Nagar, Ghaziabad-201002 within 15 days from the date of publication of this notice mentioning subject as 'Regarding Public Objection/Suggestion on Draft Amendment part layout plan for (with mentioning details as entered at Point No. 1 To Point No. 3 in relation to Point for which objection are raised)'. Any person making the Objections or Suggestions should also give his / her full name & address, Email id and contact number.

Regional Manager
U.P. State Industrial Development Authority

FORM B
PUBLIC ANNOUNCEMENT
[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF PME INFRA TECH PRIVATE LIMITED

PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	PME Infracore Private Limited
2. Date of Incorporation of Corporate Debtor	28.12.1987
3. Authority under which Corporate Debtor is Incorporated/Registered	RoC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U32100MH1987PTC045671
5. Address of the registered office & principal office (if any) of Corporate Debtor	B-205, Swiss Palace Shastri Nagar Andheri West, Mumbai City, Mumbai, Maharashtra-400053, India
6. Date of closure of Insolvency Resolution Process	13.12.2023
7. Liquidation commencement date of Corporate Debtor	14.12.2023 (order uploaded on 18.12.2023)
8. Name & Registration Number of Insolvency Professional acting as Liquidator	Mr. Rahul Jindal Regn. No.: IBB/I/PA-001/IP-P-02649/2021-2022/14048
9. Address and Email of the liquidator as registered with the Board	Address : 109, Surya Kiran Building, Kasturba Gandhi Marg, New Delhi- 110001 Email : jindalrahul60@gmail.com
10. Address and e-mail to be used for correspondence with the liquidator	Address: 109, Surya Kiran Building, Kasturba Gandhi Marg, New Delhi- 110001 Email : cirp.pmeinftratech@gmail.com
11. Last date for submission of Claims	13.01.2024

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the **PME Infracore Private Limited** on 14.12.2023.

The stakeholders of **PME Infracore Private Limited** are hereby called upon to submit their claims with proof on or before 13.01.2024, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Rahul Jindal
Liquidator, PME Infracore Private Limited
Regn. No.: IBB/I/PA-001/IP-P-02649/2021-2022/14048
(Authorization for Assignment valid till 08.03.2024)
Communication Add: 109, Surya Kiran Building, Kasturba Gandhi Marg, New Delhi- 110001
Regd. Email: jindalrahul60@gmail.com



FEDERAL BANK

YOUR PERFECT BANKING PARTNER

LCRD New Delhi Division , U.G.F., Federal Towers, 2/2, West Patel Nagar, Patel Road, New Delhi-110008 Ph. No.011- 40733977, 78, 79 & 80 Email: ndilcrd@federalbank.co.in
CIN: L65191KL1931PLC000368 Website: www.federalbank.co.in

POSSESSION NOTICE (For Immovable Properties)

Whereas, the undersigned being the Authorised Officer of the Federal Bank Ltd. under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as Act) and in exercise of powers conferred under section 13(12) of the said Act read with rule 3 of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as Rules) issued a demand notice dated 13.09.2023 calling upon the **Borrowers:**

1) **M/s Mittal B K O** a partnership firm having its registered office at Peer Khana Road, Longowal, Tehsil – Sunam, Sangrur, Punjab – 148106 represented by its partners (a) Mr. Surinder Pal Mittal alias Surinder Kumar Mittal, S/o Mr. Lachman Dass, House No-1, Street No-1, Golden City, Patran Road Dirba, Ward No-5, Sangrur, Punjab – 148035, (b) Mr. Ashok Kumar, S/o Mr. Ram Gopal, Ward No.– 7, Patti Gahu, Tehsil Sangrur, Longowal, Sangrur, Punjab – 148106, (c) Mr. Chiman Lal, S/o Mr. Ram Gopal, Village Bathua Patti, Longowal, Sangrur, Punjab – 148001 (d) Mr. Ram Gopal, S/o Mr. Baru Mal, Ward No – 7, Patti Gahu, Tehsil Sangrur, Longowal, Sangrur, Punjab – 148106, (2) **Mr. Surinder Pal Mittal, S/o Mr. Lachman Dass, House No-1, Street No-1, Golden City, Patran Road Dirba, Ward No-5, Sangrur, Punjab – 148035, (3) Mr. Ashok Kumar, S/o Mr. Ram Gopal, Ward No – 7, Patti Gahu, Tehsil Sangrur, Longowal, Sangrur, Punjab – 148106, (4) Mr. Chiman Lal, S/o Mr. Ram Gopal, Village Bathua Patti, Longowal, Sangrur, Punjab – 148001, (5) Mr. Ram Gopal, S/o Mr. Baru Mal, Village Bathua Patti, Longowal, Sangrur, Punjab – 148001/Ward No – 7, Patti Gahu, Tehsil Sangrur, Longowal, Sangrur, Punjab – 148106, to repay the amount mentioned in the notice being ₹ 30,19,646/- (Rupees Thirty Lakh Nineteen Thousand Six Hundred Forty-Six only) under your OD/CC Limit A/c No. 19765500001190 as on 31.08.2023 and ₹ 1,09,037.79 (Rupees One Lakh Nine Thousand Thirty-Seven and Paise Seventy-Nine only) as on 12.09.2023 under your GECL Loan A/c No. 197669000000663 due from you jointly and severally within 60 days from the date of receipt of the said notice.**

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said Rules on this 21st Day of December 2023.

The borrowers' attention is invited to the provisions of section 13 (8) of the Act, in respect of time available, to redeem the secured assets (security properties).

The borrowers in particular and public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the Federal Bank Ltd. for an amount ₹ 31,47,898/- (Rupees Thirty One Lakh Forty Seven Thousand Eight Hundred Ninety Eight only) for OD/CC Limit A/c No. 19765500001190 as on 30.11.2023 and ₹ 1,12,480.79 (Rupees One Lakh Twelve Thousand Four Hundred Eighty and Paise Seventy-Nine only) as on 11.12.2023 for GECL Loan A/c No. 197669000000063 and interest thereon.

DESCRIPTION OF MORTGAGED IMMOVABLE PROPERTIES

(1) All the piece and parcel of the Vacant Plot at Booth No.18, New Grain Market Longowal, measuring 33 Sq Yards together with building existing and/or to be constructed and all other improvements thereon comprised in Booth No.18, of New Grain Market, Longowal, Sub Tehsil Longowal, Tehsil and District Sangrur, Punjab State within the Joint Sub Registrar, Longowal bounded on East : 20'-0" Mandi Phiar, West : 125'-0" Street, North : 125'-0" Plot No.53 and South : 125'-0" SCF No.55. (Mortgaged by 4th among you)

(2) All the piece and parcel of Commercial Shop measuring 277.77 Sq. Yards together with building existing and/or to be constructed and all other improvements thereon comprised in SCF No.54, New Grain Market, of Longowal, Sub Tehsil Longowal, Tehsil and District Sangrur, Punjab State within the Joint Sub Registrar, Longowal bounded on East : 20'-0" Mandi Phiar, West : 20'-0" Street, North : 125'-0" SCF No.53 and South : 125'-0" SCF No.55. (Mortgaged by 4th among you)

(3) All the piece and parcel of the Plot No.48 measuring 277.77 Sq Yards together with building existing and/or to be constructed and all other improvements thereon comprised in Plot No.48, of New Grain Market, Longowal, Sub Tehsil Longowal, Tehsil and District Sangrur, Punjab State within the Joint Sub Registrar, Longowal bounded on East : 20'-0" Mandi Phiar, West : 20'-0" Street, North : 125'-0" Plot No.47 and South : 125'-0" Plot No.49. (Mortgaged by 3rd among you)

DATE: 22.12.2023
PLACE: NEW DELHI

Vineeth P.P. Deputy Vice President-1
Authorized Officer under SARFAESI Act (The Federal Bank Ltd)

"IMPORTANT"

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BAJAJ HOUSING FINANCE LIMITED

Corporate Office: Cerebrum IT Park B2 Building 5th floor, Kalyani Nagar, Pune, Maharashtra 411014, Branch Office: 14th Floor Agarwal Metro Heights Netaji Subhash Palace Pitampura New Delhi -110034

POSSESSION NOTICE

U/s 13(4) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002.Rule 8-(1) of the Security Interest (Enforcement) Rules 2002.(Appendix-IV)

Whereas, the undersigned being the Authorized Officer of M/s BAJAJ HOUSING FINANCE LIMITED (BHFL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notice(s) to Borrower(s) /Co Borrower(s) /Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The Borrower(s) /Co Borrower(s) /Guarantor(s) having failed to repay the amount, notice is hereby given to the Borrower(s) /Co Borrower(s) /Guarantor(s) and the public in general that the undersigned on behalf of M/s Bajaj Housing Finance Limited, has taken over the possession of the property described herein below in exercise of the powers conferred on him under Section 13(4) of the said Act read with Rule 8-(1) of the said rules. The Borrower(s) /Co Borrower(s) /Guarantor(s) in particular and the public in general are hereby cautioned not to deal with the below said property and any dealings with the said property will be subject to the first charge of BHFL for the amount(s) as mentioned herein under with future interest thereon.

Name of the Borrower(s) / Guarantor(s) (LAN No., Name of Branch)	Description of Secured Asset (Immovable Property)	Demand Notice Date & Amount	Date of Possession
Branch : DELHI (LAN No. H401ECN0373189 and H401HLP0213585 and H401LPT0219416)	All That Piece And Parcel Of The Non-agricultural Property Described As: One Half Western Portion Of First Floor Without Roof Rights, Built On Property Bearing No 5267 Plot Bearing No 37, Situated In Ward No 12, At Kolhapur Sabji Mandi, Delhi 110007, East : House Bearing Municipal No 5266, West : House Bearing Municipal No 5268, North : Road 40 Feet, South : Road 20 Feet	24th July 2023 Rs. 54,56,557/- (Rupees Fifty Four Lac Fifty Six Thousand Five Hundred Fifty Seven only)	19.12.2023
1. RAJINDER KUMAR JAIN (Borrower) At 5267 Kolhapure House Kamla Nagar Malika Ganj, Delhi-110007			
2. ACHAL JAIN (Co-Borrower)	At 5267 Second Floor, Kolhapure House, Kolhapur Road, Kamla Nagar, Delhi-110007		
3. RAMIT JAIN (Co-Borrower)	At 5267 Second Floor, Kolhapure House, Kamla Nagar, Malika Ganj Delhi-110007		
Branch : DELHI (LAN No. 401HSLE0794464 and 401TSHEP322967)	All That Piece And Parcel Of The Non-agricultural Property Described As: One Half Western Portion Of First Floor Without Roof Rights, Built On Property Bearing No 5267 Plot Bearing No 37, Situated In Ward No 12, At Kolhapur Sabji Mandi, Delhi 110007, East : House Bearing Municipal No 5266, West : House Bearing Municipal No 5268, North : Road 40 Feet, South : Road 20 Feet	18th Sept. 2023 Rs. 36,18,697/- (Rupees Thirty Six Lac Eighteen Thousand Six Hundred Ninety Seven only)	20.12.2023
1. PREMSHANKER TIWARI (Borrower)	At 5267 Second Floor, Kolhapure House, Kolhapur Road, Kamla Nagar, Delhi-110007		
2. PRAMILA TIWARI (Co-Borrower)	At 5267 Second Floor, Kolhapure House, Kamla Nagar, Malika Ganj Delhi-110007		
Both At House No 777 Sector 10, Gurgaon, Haryana-122001			

Date: 22.12. 2023 Place:- DELHI/NCR

Authorized Officer Bajaj Housing Finance Limited

IDFC First Bank Limited

(erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)
CIN : L65110TN2014PLC097792
Registered Office :- KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai- 600031.
Tel : +91 44 4564 4000 | Fax : +91 44 4564 4022



Notice under Section 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

The following borrowers and co-borrowers availed the below mentioned secured loans from IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) The loans of the below-mentioned borrowers and co-borrowers have been secured by the mortgage of their respective properties. As they have failed to adhere to the terms and conditions of the respective loan agreements and had become irregular, their loan were classified as NPA as per the RBI guidelines. Amounts due by them to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) are mentioned as per respective notices issued more particularly described in the following table and further interest on the said amounts shall also be applicable and the same will be charged as per contractual rate with effect from their respective dates.

Sr No.	Loan Account No.	Type of Loan	Name of borrowers and co-borrowers	Section 13 (2) Notice Date	Outstanding amount as per Section 13 (2) Notice	Property Address
1	25585995 & 32264281	LOAN AGAINST PROPERTY	1. RAHUL TRADING COMPANY 2. NAVNEET GUPTA 3. LEENA GUPTA 4. NEELAM GUPTA	14.11.2023	7,13,30,318.25/-	ALL THAT PIECE AND PARCEL OFINDUSTRIAL PLOT OF LAND TOTAL AREA MEASURING 25 KANAL 01 MARLA, FALLING IN KHEWAT/ KHATA NO. 731/866 MU.KILLA NO.94/117/2 (6-4), 24/1/2 (5-1), 24/2 (2-2), 25/1/1 (1-8), 25/1/2/1 (4-1), AREA MEASURING 18 KANAL 16 MARLA SALIM &KHEWAT/ KHATA NO.94/1124 MU./ KILLA NO. 94/16/2/2 (5-16), FACTORY AREA MEASURING 05 KANAL 16 MARLA SALIM, AND KHEWAT/KHATA NO.726/861 MARLA SALIM, MU./ KILLA NO. 94/24/1/1 (0-9), AREA MEASURING 9 MARLA, ADMEASURING PLOT AREA 15155.00 SQ. YDS., SITUATED AT VILLAGE BHORAKALAN, TEHSIL PATAUDI, GURGAON, HARAYAN, 122413AND, BOUNDED AS: EAST:OTHER PROPERTY, WEST: ROAD 45 FT, NORTH: ROAD 45 FT SOUTH:GALI20FT

You are hereby called upon to pay the amounts to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) as per the details shown in the above table with contracted rate of interest thereupon from their respective dates and other costs, charges etc. within 60 days from the date of this publication, failing which the undersigned shall be constrained to initiate proceedings, under Section 13 (4) and section 14 of the SARFAESI Act, against the mortgaged properties mentioned hereinabove to realize the amount due to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited). Further you are prohibited under Section 13 (13) of the said Act from transferring the said secured assets either by way of sale/lease or otherwise.

Sd/-
Authorized Officer
IDFC FIRST Bank Limited

Date : 22.12.2023
Place : GURGAON

(erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)



NAINITAL BANK

Branch - 35, Addl. Sihani Gate Scheme, Near Navyug Market, Ghaziabad Uttar Pradesh-201001 Ph. No.- 7835099051

POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)

The undersigned being the authorized officer of Nainital Bank, 35, Addl. Sihani Gate Scheme, Near Navyug Market, Ghaziabad Uttar Pradesh-201001 branch under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued undermentioned Demand Notice, calling upon the following borrowers/ guarantors to repay the amount mentioned in the said notice within 60 days from the date of receipt of the said notice. As the Borrowers/Guarantors have failed to repay the full amount, undersigned has taken Possession on 19.12.2023 of the property/ies described hereinbelow in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 & 9. The borrowers/ guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of The Nainital Bank Limited for the amount of notice with future interest & expenses. The borrower's attention is invited to the provision of Sub Section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

(1) Name & Address of Borrowers/Guarantors
1. M/s Melar Healthcare Private Limited (Borrower), Regd. Office: 27 ,Bazar Lane Jungpura, Bhogal, Delhi-110014 Also at: Melar Healthcare Private Limited, E-35 ,Site -IV ,UPSIDC, Kasna industrial Area , Greater Noida (U.P.)
2. Satish Dixit S/o Ramesh Chand (Director & Guarantor), R/o Builder Flat No 1501, Tower-2 Floor 15 in J.P Greens, Star Court, Jaypee Greens, Greater Noida, District: Gautam Buddha Nagar (U.P.)
3. Asha Dixit W/o Shri Satish Kumar (Director & Guarantor), R/o Builder Flat No 1501 , Tower-2 Floor 15 in J.P Greens , Star Court , Jaypee Greens, Greater Noida, District: Gautam Buddha Nagar(U.P.)
4. Lt. Balkishan Sharma S/o Khacheru Ram (Guarantor), deceased and now represented by: a) Yogesh Sharma S/o Lt. Balkishan Sharma, R/o II-E 161, Nehru Nagar, Ghaziabad (Legal heir of Lt. Balkishan Sharma). b) Upendra Sharma S/o Lt. Balkishan Sharma, R/o II-E 161, Nehru Nagar, Ghaziabad (Legal heir of Lt. Balkishan Sharma). c) Asha Dixit D/o Lt. Bal Kishan Sharma, R/o Builder Flat No 1501 , Tower-2 Floor 15 in J.P Greens, Star Court, Jaypee Greens, Greater Noida, District: Gautam Buddha Nagar(U.P) (Legal heir of Lt. Balkishan Sharma). d) Aruna Vashisht D/o Lt. Balkishan Sharma, R/o II-E 161, Nehru Nagar, Ghaziabad (Legal heir of Lt. Balkishan Sharma). e) Pratibha Bhardwaj D/o Lt. Balkishan Sharma, R/o II-E 161, Nehru Nagar, Ghaziabad (Legal heir of Lt. Balkishan Sharma). f) Ritu D/o D/o Lt. Balkishan Sharma, R/o II-E 161, Nehru Nagar, Ghaziabad (Legal heir of Lt. Balkishan Sharma). g) Deepthi D/o Lt. Balkishan Sharma, R/o II-E 161, Nehru Nagar, Ghaziabad (Legal heir of Lt. Balkishan Sharma).

(Issued Demand Notice dated 12.03.2018 for Rs. 4,98,78,032.47/- (Rupees Four Crore Ninety Eight Lakh Seventy Eight Thousand Thirty Two and Paise Forty Seven Only as on 30.09.2017) (plus future interest & other expenses thereon with effect from 01.10.2017). Less Recovery, If Any.

Brief details of Property hypothecated/Mortgaged : All part & parcel of the residential property bearing House No. II-E-161, situated at Sector-II-E Nehru Nagar, District – Ghaziabad(U.P) measuring 168.36 meters, registered in the name of Balkishan Sharma S/o Khacheru Ram Sharma vide.

1. Lease deed registered at the office of Sub Registrar, Ghaziabad vide Book No. 1, Volume No. 202 Page Nos. 116-122 Serial No. 6599 on 03.12.1976.

2. Free hold deed duly registered in the office of Sub Registrar I, Ghaziabad vide Bahi No. 1 Volume No. 6602 Page Nos. 81-96 Serial No. 3965 on 02.05.2006

Bounded(as per freehold deed dated 02.05.2006): On the East by- Road 30 feet wide, On the West by- Plot No. 150-151, On the North by- Plot No. 162, On the South by- Plot No. 160.

(2) Name & Address of Borrowers/Guarantors

1. Mr. Lalit Kumar Goel S/o Madhu Sudan Dayal (Borrower), R/o 161 Chandrapuri, Ghaziabad-201001.

2. Mrs. Divya W/o Sachin Kumar Ram (Guarantor), R/o plot no SP-13Sector 63-A Noida Uttar Pradesh. Also at: WZ-630, Second Floor, Madhipur Village Delhi-110063. 3. Mr. Bheeshama Sharma s/o Ram Gopal Sharma (Guarantor), R/o G-95 Sector 12 Pratapvihar Ghaziabad, Uttar Pradesh 201001

(Issued Demand Notice dated 29.09.2023 for Rs. 18,70,073.24/- (Rupees Eighteen Lakh Seventy Thousand Seventy Three and Paise Twenty Four Only as on 26.09.2023) (plus future interest & other expenses thereon with effect from 27.09.2023). Less Recovery, If Any.

Brief details of Property hypothecated/Mortgaged : All part & parcel of the immovable commercial property bearing Shop No. 02, Ground Floor towards south bearing House No. 154 Chandra PuriGhaziabad Uttar Pradesh 201001 measuring 15.12 sq.mtr, registered in the name of Mr. Lalit Goyal S/oMadhu Sudan Dayal vide sale deed registered at the office of Sub Registrar II, Ghaziabad vide Book No. 1, Volume No. 3749 on Page Nos. 17-44 at Serial No. 7914 on 24.12.2009, bounded(as per freehold deed dated 24.12.2009): On the East by- Property Of Shri Manmohan, On the West by- Shop No. 01, On the North by- Shop No. 03, On the South by- Common verandah thereafter 15' wide road.

Place : Ghaziabad, UP

Date : 22.12.2023

Authorized Officer



UJJIVAN SMALL FINANCE BANK

SECOND FLOOR, GMTT BUILDING
D-7 SECTOR 3 NOIDA UP 201301

POSSESSION NOTICE (for Immovable property) [Rule 8(1)]

Whereas, The undersigned, being the Authorised Officer of Ujjivan Small Finance Bank Ltd., under the Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice to borrower/ Guarantor on the dates mentioned hereunder; calling upon the Borrower(s) / Guarantor(s) to repay the amount mentioned in the respective demand notice within 60 days of the date of the notice. The Borrower/Co-Borrower/Mortgagor having failed to repay the amount, notice is hereby given to the Borrower/Mortgagor, Co- Borrower/Mortgagor, Co-Borrower and the public in general that the undersigned has taken SYMBOLIC POSSESSION of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the said Act read with rule 8 of the Security Interest Enforcement Rules, 2002, on the dates mentioned against each account.

The Borrower/Mortgagor s, Co-borrower/Mortgagor's and Co-borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets

The Borrower/Mortgagor, Co-Borrower/Mortgagor and Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Ujjivan Small Finance Bank Ltd. for an amount of for the amount(s), mentioned herein below besides interest and other charges / expenses against each account.

Name of address of Borrower/ Co-Borrower/Mortgagor	Description of the Immovable property	Date of Demand Notice and Date of possession	Amount as per demand notice
Mr. Insaf Ali Sayed S/o Sayed Abdul Hai, 04, Badli ki Dhani, Mahmudiya, Masjid ke pas, Rahim Nagar, Kho Nagoriyan, Jaipur, Rajasthan,302003, Mrs. Farida Bano W/o Insaf Ali Sayed, 04, Badli ki Dhani, Mahmudiya, Masjid ke pas, Rahim Nagar, Kho Nagoriyan, Jaipur, Rajasthan, 302003, In Loan Account No. 233880300000005	All that Part & Parcel of Property Plot No. 04, Admeasuring 168 Sq. Yards situated at Rahim Nagar, A-Block, Kho Nagoriyan Road, Jaipur, Rajasthan which is bounded as follows: Boundaries: East: Public Road, West:-Madarsh, North: Plot No. 03, South: Plot No. 05	Date of Demand Notice: 27.02.2023 Date of possession: 19.12.2023	Rs. 7,44,047.81/- as on 26.02.2023 and interest thereon.

Date: 22.12.2023

Place: Jaipur

Authorised Officer



RBL BANK LTD.

Administrative Office : 1st Lane, Shahpuri, Kolhapur-416001
Branch Office : : Unit 14-15, DLF Capitol Point, Baba Kharak Singh Marg, New Delhi -110001.

PUBLICATION OF NOTICE UNDER SECTION 13(2) OF THE SARFAESI ACT, 2002

Notice is hereby given that the under mentioned borrower(s)/ guarantor(s)/mortgagor(s) who have defaulted in the repayment of principal and interest of the Credit/Loan facilities obtained by them from the Bank and whose loan accounts have been classified as Non-Performing Assets (NPA). The notices were issued to them under Section 13(2) of the Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) on their last known addresses.

Sr. No.	Name and Address of the Borrower, Co-Borrower/Guarantors/Mortgagor	Loan Account No. and Loan Amount	Details of Properties/ Address of Secured Assets to be Enforced	Date of Notice Amount Due in Rs.
1.	M/s The Money Value, (Through It's Proprietor/Authorised Signatory: Mr. Arvind Kumar), 304, Centric Plaza, Plot No. 8, Sector-11, Pocket 4, Dwarka, New Delhi-110075.		Flat No. 1601, Sleuths CGHS Ltd, Sector - 19/B, Plot No. 6, Dwarka-110075	19.12.2023 Rs.1,78,57,707.50/- (Rupees One Crore Seventy Eight Lacs Fifty Seven Thousand Seven Hundred Seven and Paise Fifty Only) together with interest at contractual rate, (till complete payment) and incidental expenses thereon.
2.	Mr. Arvind Kumar, Proprietor- M/s The Money Value 304, Centric Plaza, Plot No. 8, Sector-11, Pocket 4, Dwarka, New Delhi-110075, Also At: Flat No. 1601, 6th Floor, Category-4, Pocket-A, Plot No. 6, Sleuths CGHS Ltd. Sector-19B, Dwarka, South-West Delhi, Delhi -110075	809000 & 880760		
3.	Mrs. Seema, Flat No. 1601, 6th Floor, Category-4, Pocket-A Plot No. 6, Sleuths CGHS Ltd., Sector-19B, Dwarka, South-West Delhi, Delhi -110075	809002 & 789032		

The above borrowers and for their guarantor(s)/mortgagor(s) (whenever applicable) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of said 60 days under sub-section (4) of Section 13 of SARFAESI Act.

Please note that this publication is made without prejudice to such rights and remedies as are available Bank against the borrower(s)/ guarantor(s)/mortgagor(s) of the said loan/facility under the law. You are further requested to note that as per section 13(13) of the said act, you are restrained /prohibited from disposing of or dealing with the above secured asset or transferring by way of sale, lease or otherwise of the above secured asset, without our prior written consent.

Place: DWARKA

Date : 22.12.2023

Authorised Officer
RBL Bank Ltd.



HINDUJA HOUSING FINANCE LIMITED

Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015.
Regional Office: 403, 4th Floor, Kundan Bhawan, Near Aakash Cinema, Azadpur, New Delhi-110033

Contact No.: 8826934787, Authorized Officer: Harsh Tiharia, Email: harsh.tiharia.g@hindujahousingfinance.com

PUBLIC NOTICE FOR AUCTION CUM SALE

Notice is hereby given to the public in general and in particular to the Borrower(s) and Co-Borrower(s) that pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of Hinduja Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 for the recovery of amount due from borrower/s, offers are invited by the undersigned in sealed covers for purchase of immovable property, as described hereunder, to be sold on, 'As Is Where Is Basis', 'As Is What Is Basis' and 'Whatever Is There Is Basis', Particulars of which are given below:-

Date & Time of Auction : 23-01-2024 at 11:00 hrs.

Sr. No.	Borrower(s) / Co-Borrower(s)/ Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property	Reserve Price (RP) Earnest Money Deposit (EMD) (10% of RP)
1	(Loan Account No. DL/BDP/BDRP/A000000384) 1. Mr. Deepak Goyal (Borrower), House No. 329, Ishwar Colony, Bawana, Delhi-110039 2. Mrs. Geeta Goyal (Co-Borrower), House No. 329, Ishwar Colony, Bawana, Delhi-110039	Demand Notice date: 24.04.2023 Rs. 52,96,753/- (Rupees Fifty-two Lakhs Ninety-six Thousand Seven Hundred fifty-three Only) as on 13.04.2023	All that piece and parcel of the residential Flat No. D-2, Third Floor bearing No. foot right rights, area measuring 750 Sq. feet and flat No. D-3, Third floor without roof rights area measuring 350 Sq. fts. Of property No. 602-E/20, Block-A, Ward No. 3, Old Khasra No. 1668 and New Khasra No. 1151/3 Min, situated at Bariwala Kuan, Mehrauli Tehsil Hauz Khas, New Delhi-110030.	₹ 32,00,625/- ₹ 3,20,063/-
2	(Loan Account No. DL/BDP/BDRP/A000000360) 1. Mr. Paresh Tripathi, Flat No. 402, 316, Gali No. 2, Mahavir Enclave, New Delhi-110045 2. Ms. Poonam Paresh Tripathi, Flat No			

